

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No. 67236/2025

[Arising out of impugned final judgment and order dated 11-07-2025 in CWP No. 26691/2018 passed by the High Court of Punjab & Haryana at Chandigarh]

STATE OF HARYANA & ORS.

Petitioner(s)

VERSUS

ZILE SINGH

Respondent(s)

(IA No. 312902/2025 - CONDONATION OF DELAY IN FILING and IA No. 312900/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 16-12-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Petitioner(s) :

Mr. Lokesh Sinhal, Sr. A.A.G.
Mr. Samar Vijay Singh, AOR
Ms. Sabarni Som, Adv.
Mr. Aman Dev Sharma, Adv.
Mr. Gaj Singh, Adv.
Mr. Harsh Kumar Singh, Adv.

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

- 1) Application for exemption from filing certified copy of the impugned judgment is allowed.
- 2) Delay condoned.
- 3) Issue notice.
- 4) In addition, service of notice is permitted by way of paper publication in two daily newspapers, namely 'Dainik

Bhaskar' and 'Dainik Jagran' (both Hindi newspapers) widely circulated in the area on receiving notice from the Registry within two weeks. The Registry shall specify the date for appearance of the parties i.e., 30.01.2026 in the said notice.

- 5) Proof of publication be filed.
- 6) In the meantime, the respondents shall not pursue the contempt proceedings pending before the High Court.
- 7) Tag with SLP (C)Nos. 19691-19700 of 2025.

(NIDHI AHUJA)
AR-cum-PS

(NAND KISHOR)
ASSISTANT REGISTRAR